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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED THE 4th OCTOBER, 1978.

NOTIFICATION  
(INCOME-TAX)

No. 2533(F.No.197/5/78-IT(AI): In exercise of the powers conferred by clause (iv) of sub-section (23C) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Mahatma Gandhi Smarak Nidhi, Pune" for the purpose of the said section for and from the assessment year(s) 1977-78.

Sd/-

(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To  
The Manager,  
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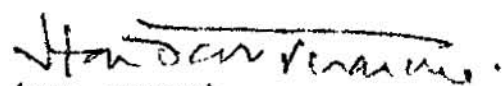
1. Member Secretary, Maharashtra Gandhi Smarak Nidhi, Gandhi Bhawan, Kothrud, Poona, PIN. 411029.
2. The Commissioner of Income-tax, Pune-II, with reference to his letter No.P.145/PT/77-78 dt. 24.4.78.
3. All Commissioners of Income-tax.
4. Directors of Inspection (IT)/(RGS)/(P&F)/(Inv.), New Delhi.
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(M. SHASTRI)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

  
(H.D. SHARMA)  
ASST. DIRECTOR (R&F)

No. CG/IT(AI)/2446/TG/RSF/78.